

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

ORIGINAL APPLICATION NO. 180/001004/2015

Wednesday, this the 07th day of March, 2018
CORAM

HON'BLE MR. E.K.BHARAT BHUSHAN, ADMINISTRATIVE MEMBER

P. Madhavan,
 Aged 61 years, S/o. M. Kunhi Raman,
 Principal (Retired),
 “Saranga”, Cherkapara
 P.O. Pakkam, Bekal Fort via,
 Kasargod – 671 316.

..... **Applicant**

[By Advocate Mr.Kaleeswaram Raj]

Versus

1. Union of India,
 Represented by the Secretary,
 Ministry of Human Resources Department,
 New Delhi – 110 001.
2. The Commissioner,
 Navodaya Vidyalaya Samiti,
 B-15, Institutional Area, Sector 62,
 Boida District, Gautham Budh Nagar,
 Uttarpradesh – 201 307.
3. The Deputy Commissioner,
 Navodaya Vidyalaya Samiti,
 Regional office, 2nd Floor, H-Wing,
 270 Bhamburda, Senapati Bepat Marg,
 Pune – 411 016.
4. The Principal,
 Jawahar Navodaya Vidyalaya Amreli,
 P.O. Babapur, Tal & Dist,
 Amreli – 365 610.

... **Respondents**

**(By Advocates Mr.N.Anilkumar, Sr.PCGC(R) for R1 &
 Mr.Millu Dandapani for R.2 to 4))**

(This application having been finally heard on 07.03.2018 and, the
 Tribunal on the same day delivered the following in the open court.)

O R D E R (ORAL)**Per: E.K. Bharat Bhushan, Administrative Member:**

Applicant is a retired employee who superannuated on 30.6.2014. He is aggrieved by the non disbursement of pensionary benefits such as Gratuity, GSLIS, leave encashment, CPF, TA/DA Bills, LTC etc. After the Original Application was filed and as per direction of this Tribunal a sum of Rs.1,67,000/- towards TA/DA and LTC claims admitted by the respondents was ordered to be released to the applicant. Further, learned counsel for the applicant submits that Management share of CPF and GSLIS has also been disbursed as per this Tribunal's order on 21.10.2016. What remains is admittedly a smaller amount.

2. Learned counsel appearing on both sides are of the view that if the details are furnished by the applicant the admissibility of the amount can be examined and eligible amount disbursed to the applicant without loss of time.

3. Under the circumstances, this Tribunal is of the view that it will be justified to issue a direction to the respondents to consider a fresh representation to be filed by the applicant with necessary details pertaining to the remaining amount which he claims as due. On receipt of this representation, supported with necessary documentation, respondents shall consider the same and issue a speaking order by way of settlement releasing the admitted amount, within two months of the receipt of the representation from the applicant.

4. O.A. is disposed of with the above direction. With regard to the claim relating to the payment of interest mentioned in the O.A., the

respondents, if the applicant presses for the same, will consider it on merits, take a view on the question and pass appropriate orders thereon.

No order as to costs.

(E.K. Bharat Bhushan)
Administrative Member

sj/*

List of Annexures of the Applicant

- Annexure A-1 - True copy of the relieving order dated 30.06.2014.
- Annexure A-2 - True copy of the application dated 28.07.2014 submitted by the applicant.
- Annexure A-3 - True copy of the letter dated 19.12.2014.
- Annexure A-4 - True copy of the sanction order dated 17.07.2015.
- Annexure A-5 - True copy of the representation dated 24.11.2014 submitted by the applicant.
- Annexure A-6 - True copy of the representation dated 04.02.2015.
- Annexure A-7 - True copy of the letter dated 04.02.2015.
- Annexure A-8 - True copy of the letter dated 06.02.2015.
- Annexure A-9 - True copy of the reply to the audit objections I and II.
- Annexure A-10 - True copy of the reply to the audit objection II.

List of Annexures of the Respondents 2 to 4

- Annexure R-3(a) - True copy of the communication No. F.2-1/PM/NVS (PR)/2015/3912 dated 04.02.2015.
- Annexure R-3(b) - True copy of the communication No. F.2-1/PM/NVS (PR)/2015/4415 dated 13.03.2015.
- Annexure R-3(c) - True copy of the letter No. PF(PM)/JNVAMR/2016-17/1139, dated 23rd January, 2017.
- Annexure R-3(d) - True copy of the statement made by respondent No. 3.
- Annexure R-3(e) - True copy of the letter No. F./JNV-AMR/2015-16/191, dated 14/15.8.2015.
- Annexure R-3(f) - True copy of the letter No. PM/Audit Reply/2016/01, dated 24.07.2016.
- Annexure R-3(g) - True copy of the sanction order No. 1-09/CPF Cell/NVS (PR)/2015-16/3054, dated 19.11.2016.
